

FORM A - PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF **STEEL HYPERMART INDIA PRIVATE LIMITED**

RELEVANT PARTICULARS

1	Name of corporate debtor	Steel Hypermart India Private Limited
2	Date of incorporation of corporate debtor	16/08/2004
3	Authority under which corporate debtor is incorporated / registered	REGISTRAR OF COMPANIES - Bangalore
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27101KA2004PTC034499
5	Address of the registered office and principal office (if any) of corporate debtor.	Mannat, # 2/1 A, Nanjappa Road, Shanthi Nagar, Bangalore Karnataka 560027
6	Insolvency commencement date in respect of corporate debtor	24th November 2021 (order from NCLT received on 1st December 2021)
7	Estimated date of closure of insolvency resolution process	180 days from the date of commencement of resolution process which is 23rd May 2022.
8	Name and registration number of the insolvency professional acting as interim resolution professional	B. Ramana Kumar Regn No: IBB/IPA-001/IP-P00657/2017-2018/11140
9	Address and e-mail of the interim resolution professional, as registered with the Board	B. Ramana Kumar, I Floor (Rear Side), 51A Dr Ranga Road, Mylapore, Chennai - 600004 Email: rpsteelhypermart@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	B. Ramana Kumar, Advocate & Insolvency Professional IRP : Steel Hypermart India Private Limited I Floor (Rear Side), 51A Dr Ranga Road, Mylapore, Chennai - 600004. Email: rpsteelhypermart@gmail.com
11	Last date for submission of claims	22nd December 2021
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://www.ibbi.gov.in/home/downloads mentioned in point 5 below Details of AR : Not Applicable

1. Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s. Steel Hypermart India Private Limited** on 24th November 2021.

2. The creditors of **M/s. Steel Hypermart India Private Limited**, are hereby called upon to submit their claims with proof on or before 22nd December 2021 to the interim resolution professional at the address mentioned against entry No. 10.

3. The financial creditors shall submit their claims with proof by electronic means only and may also give hard copy. All other creditors may submit the claims with proof in person, by post or by electronic means.

4. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA; not applicable

5. The claims may be submitted in their specified forms: Form B-Operational creditors (other than workmen and employees); Form C-financial creditors; Form CA-financial creditors in a class; Form D-workmen or an employees; Form E-Authorised representative of workmen or employees and Form F-creditors (other than financial creditors and operational creditors) copies of the above forms can be downloaded from <https://www.ibbi.gov.in/home/downloads>

6. Submission of false or misleading proofs of claim shall attract penalties.

Date : 1st December 2021

B RAMANA KUMAR - Insolvency Professional

Place : Chennai

IBBI/IPA-001/IP-P00657/2017-018/11140